

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

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Original Application No. 79 Of 1988

Bala Subramaniam

.....

Applicant

Versus

The Union of India & others.....

Respondents.

AND

O.A. No. 81/88,

O.A. No. 91/88,

O.A. No. 80/88

Bala Subramaniam

.....

Applicant

Versus

The Union of India & others.....

Respondents.

Hon. Ajay Johri -AM
Hon. G.S. Sharma-JM

These four petitions mentioned above have been filed by the applicant Bala Subramaniam in respect of the dues and service matter of late one Shri B.P. Iyer who was working as Geologist in Oil & Natural Gas Commission, Calcutta. These petitions have been sent by post with the allegation that on account of his health and monitory conditions, he is not able to prosecute the petitions in person or through the counsel and though, Oil & Natural Gas Commission as an autonomous body, there cannot be a discrimination between the employees of the Government of India and employees of autonomous body under the control of Government of India and this Tribunal has jurisdiction to grant the proper reliefs to him. In the first three petitions named above, Shri D.P. Singh, Advocate has put in appearance and in fourth petition Shri M.N. Ghildiyal, Advocate has put in appearance

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on behalf of Oil & Natural Gas Commission and have filed objections to the effect that in the absence of the notification under section 14(2) of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction to deal with these petitions. We have carefully considered the question of jurisdiction and are unable to agree with the contention of the applicant that there will be a discrimination against him in case these petitions are not entertained by this Tribunal and as the Oil & Natural Gas Commission has not yet been brought under the jurisdiction of the Tribunal by issuing a notification under section 14(2) of the Administrative Tribunals Act, 1985, we have no jurisdiction to entertain these petitions pertaining to service matters of an Ex-employee of an autonomous body.

2. All the four petitions mentioned above are accordingly dismissed at admission stage.

Sharma
5/4/88
MEMBER (J)

Debjit Sen
5/4/88
MEMBER (A)